

## ACT No. XXI OF 1917.

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 19th  
September, 1917.)*

An Act to amend the Indian Trusts Act,  
1882.

WHEREAS it is expedient to amend the Indian  
Trusts Act, 1882; It is hereby enacted as II of 1882  
follows:—

Short title.

1. This Act may be called the Indian Trusts  
(Amendment) Act, 1917.

Amendment  
of section 20  
of Act II of  
1882.

2. At the end of clause (c) of section 20 of the  
Indian Trusts Act, 1882, the following words shall  
be inserted, namely, "or in debentures of the Bombay  
Central Co-operative Bank, Limited, the interest  
whereon shall have been guaranteed, by the Secretary  
of State for India in Council." II of 1882